

**OFFICE OF THE DISTRICT & SESSIONS JUDGE,**  
**CHANDIGARH**

Sub:- Appointment of Court Auctioneer at Chandigarh.

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**ORDER**

As per the provisions of Sub Rule (iii) of Rule 20 of Chapter 12-L, High Court Rules and Orders, Volume-I, Sh.Gagan Deep Goyal, Advocate (enrollment No.P/112/2000) has furnished a Surety Bond for a sum of **Rs.2000/- (Rupees Two Thousand only)** which has been accepted by the undersigned.

As approved by the Hon'ble High Court of Punjab and Haryana, at Chandigarh vide its letter no. 2284 A.XI.C.4, dated 27.01.2020, **Sh.Gagan Deep Goyal, Advocate (enrollment no. P/112/2000)**, son of Sh.S.P. Goyal, R/o H.No. 2147, Sector 35-C, Chandigarh is hereby appointed as **Court Auctioneer at Chandigarh, Sessions Division, for a period of five years, the first year being regarded as probationary period.**

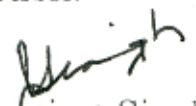
  
(Paramjeet Singh),  
District & Sessions Judge,  
Chandigarh.

Endst.No.DSJ-EC-2020/905  
Copy forwarded to:-

Dated:- 4/2/20

1. The Registrar General, Hon'ble High Court of Punjab and Haryana, at Chandigarh for information w.r.t. letter bearing no. 2284 A.XI.C.4, dated 27.01.2020.
2. All the Judicial Officers, Chandigarh;
3. The Superintendent Grade-II, Accounts Branch;
4. The President, District Bar Association, Chandigarh;
5. Sh.Gagan Deep Goyal, Advocate (enrollment No.P/112/2000), Court Auctioneer;

for information and necessary action.

  
(Paramjeet Singh),  
District & Sessions Judge,  
Chandigarh.